

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
A.C.(S.B.) No. 18 of 2018

.....
Md. Anwarul Haque Appellant
Versus
State of Jharkhand & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Appellant : Mr. Rishikesh Giri, Advocate
For the Respondent Nos.1 & 3 : Mr. Sreenu Garapati, S.C.-III
For the Respondent No.2 : Mrs. Richa Sanchita, Advocate

.....
03/26.06.2020

Heard, learned counsel for the appellant, Mr. Rishikesh Giri, learned counsel for the respondent nos.1 and 3, Mr. Sreenu Garapati, S.C.-III and learned counsel for the respondent no. 2, Mrs. Richa Sanchita.

Learned counsel for the appellant has placed reliance upon a document obtained under Right to Information Act, which has been brought on record as Annexure-7, Page-39 of the brief.

Learned counsel for the appellant has thus submitted that considering the information obtained under Right to Information Act, this Court may adjudicate the issue.

When, this Court has asked learned counsel for the appellant to read Section 8 of Right to Information Act, 2005, then learned counsel for the appellant has prayed for an adjournment, so as to assist this Court.

Put up this case on 03.07.2020.

Office is directed to delete the name of learned counsel, Mr. L.C.N. Shahdeo, whose name is appearing on behalf of the respondent nos. 1 & 3.

Let the name of Mr. Sreenu Garapati, S.C.-III be reflected in the cause title of the case on behalf of the respondent nos. 1 & 3.

(Kailash Prasad Deo, J.)